

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 214  
164/252/ND/2020

**IN THE MATTER OF:**

**M/s. Ashiana Builders Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 11.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Viresh B. Saharya, Adv.**

**For the ROC**

**:Ms. Mitika, AROC.**

**For the Income Tax Department**

**:Mr. Sandeep, Proxy Counsel.**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellants. The Learned Counsel for the Appellant is directed to take proper instructions from his client with regard to the application regarding defreezing of the Bank Account. AROC and Proxy Counsel for the Income Tax Department are present and prayed for grant of ten days' time. Ten days' time has been granted to the AROC and Proxy Counsel for the Income Tax Department for filing their reply. Matter is adjourned to 23.11.2020.

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**(V.K. Subburaj)  
Member (T)**

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**(P.S.N. Prasad)  
Member (J)**

(Meenu)